

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No.594/2017
in
O.A. No.2537/2014**

New Delhi, this the 15th day of February, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Uma Shankar Virat,
Aged about 50 years,
S/o Shri Birkhe Ram,
R/o A-06, Vidyut Apartments,
Plot No.2, Sector 12,
Dwarka, New Delhi-110078.

...Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Keshav Chandra,
Chief Executive Officer,
Delhi Jal Board,
Varunalaya, Phase-II,
Karol Bagh,
New Delhi-110005.
2. Sh. N. Naiyer Ali Nazmi,
Member (Finance),
Delhi Jal Board, Delhi Sarkar,
Varunalaya, Phase-II,
Karol Bagh,
New Delhi-110005.

....Respondents

(By Advocate : Shri Rajeev Kumar)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J) :-

Shri Rajeev Kumar, learned counsel for respondents has placed before us Order No.DJB/EE(S)-I/2018 dated 13.02.2018,

perusal of which reveals that respondents have complied with the orders of this Tribunal. However, Shri S.K. Gupta, learned counsel for applicant submitted that respondents are yet to pay the arrears. The arrears as per orders of this Tribunal shall be given to the applicant by RTGS within a week. Since the respondents have complied with the orders of this Tribunal, the CP is closed. Notices are discharged.

(Nita Chowdhury)
Member (A)

(Raj Vir Sharma)
Member (J)

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